

SUPREME COURT OF INDIA

Commissioner of Income-tax

Vs.

Programme for Community Organisation

(S.P.Bharucha and Ruma Pal JJ.)

28.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Whether amount of grant of exemption of twenty five percent should be income of trust or it should be included its total income. Charitable or religious trust is entitled to accumulate twenty five percent of its income derived from property held under trust.